

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 126/2019  
(I.A. No. 60/2019)

(With report dated 12.08.2019)

Bhudev Singh

Applicant(s)

Versus

Central Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 09.10.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant (s): Mr. Shashank Saxena, Advocate

For Respondent(s): Mr. Pradeep Misra, Advocate for UPPCB

**ORDER**

The issue for consideration is the remedial action by M/s Hillal Bone Mill at village Babeina, Behjoi Road, District Sambhal, Uttar Pradesh for compliance of Air (Prevention and Control of Pollution) Act, 1981 and Noise Pollution (Regulation and Control) Rules, 2000.

Vide order dated 30.04.2019, the State PCB was directed to test the efficacy of bio-filters to check the odour and furnish a further report.

Report dated 12.08.2019 concludes as follows:

*“Considering the facts that the operations of Bio-filters has not been found proper for reduction of odour concentration and working efficiency has been found*

*only 58.25%, which shows that the odour control equipment is not adequate, the legal proceeding has been initiated under the Air (Prevention and Control of Pollution) Act, 1981 & the Water (Prevention and Control of Pollution) Act, 1974. The compliance and action taken report shall be submitted before the next date of hearing before Hon'ble NGT, New Delhi."*

Let the report in terms of the above conclusion be now filed before the next date.

List again on 20.11.2019.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

October 09, 2019  
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AK

